

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 971
TO BE ANSWERED ON THE 03RD DECEMBER, 2021**

EXORBITANT FEE FOR MEDICAL EDUCATION

971. SHRI KOMATI REDDY VENKAT REDDY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government is aware that medical colleges are charging exorbitant fee from the students and if so, the details thereof and the reaction of the Government thereto; and
- (b) whether any mechanism has been put in place by the Government to take strict action against such colleges for inappropriate levying of fee and if so, the details thereof and the action taken against such colleges so far?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(DR BHARATI PRAVIN PAWAR)**

(a) & (b) In the case of Government medical colleges, the respective State Governments are responsible for fixation of fee and in the case of private unaided medical colleges, the fee structure is decided by the Committee set up by the respective State Governments under the Chairmanship of a retired High Court Judge in pursuance of the directions of the Hon'ble Supreme Court of India. All complaints are referred to the concerned State Government for appropriate action.

Further, the National Medical Commission (NMC) has been constituted with effect from 25th September, 2020 under the provisions of the National Medical Commission Act, 2019, Section 10(1)(i) of the National Medical Commission Act, 2019 empowers the NMC to frame guidelines for determination of fees and all other charges in respect of 50% of seats in private medical institutions and deemed to be universities.
